

पर विचार करने के लिये पहले ही बोर्ड से कहा जा चुका है ।

Medium of University Instruction

*1112. **Shri Subodh Hansda:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that working group appointed by the University Grants Commission to study the change of medium of instruction from English to Hindi in certain Universities has not favoured this move;

(b) if so, why it has not favoured it; and

(c) what are the reactions of such Universities which want to switch over to Hindi as medium of instruction?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). The Working Group while considering the steps to be taken for an orderly change-over of the medium recommended that a change-over in the medium should not be effected until a fair number of books of a suitable standard for students and teachers, covering the whole degree course, are available.

(c) Reactions of the universities are still awaited by the University Grants Commission.

I. A. F. Plane Aircrash

*1113. **Shri P. C. Borooah:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that an I. A. F. Plane crashed near Chingleput, Madras on the 14th May, 1962;

(b) if so, the loss of life involved in the accident; and

(c) the cause of the crash?

The Minister of Defence (Shri Krishna Menon): (a) Yes, Sir.

(b) and (c). The Pilot was killed. A Court of Inquiry has been ordered. The cause of the accident is not

known, the inquiry will probably reveal some or all the factors which led to the accident.

IAS etc. Examinations

2026. **Shri Satyanarayana:** Will the Minister of Home Affairs be pleased to state:

(a) whether Assistants of the Central Secretariat, aged between 24 and 27 years and who took the I.A.S. etc. examinations under the age concession rules, have been appointed to Class II posts, although they were awarded marks by the U.P.S.C. which entitles them to Class I appointments;

(b) whether it is a fact that Upper and Lower Division clerks of the Offices of the Accountant General, Posts and Telegraphs, Income Tax etc. aged between 24 and 27 years who take the same competitive examination under age concession rule are entitled to be appointed to Class I posts;

(c) whether it is a fact that a large number of persons who have secured less marks than the Assistants referred to in part (a) above, have been appointed to Class I posts; and

(d) what steps Government are taking to remove this inequity caused to Assistants?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) and (b). The maximum age limit for the combined competitive examination annually held by the Union Public Service Commission is 24 years. The limit is relaxed upto three years in respect of Government servants of certain Departments to whose Class I or Class II Services recruitment is made through this examination. In the case of the Central Secretariat Service, the recruitment is to the Section Officers' Grade which is in Class II. Under the rules of the examination the candidature of the Assistants of the Central Secretariat Service who are

allowed to compete under the age concession is thus restricted to that Grade. Certain Departments like Audit and Accounts, Income Tax, Posts and Telegraphs etc., make direct recruitment to some of their Class I Services and the employees of these Departments are eligible under the age concession, to compete for those Services. Thus, it might happen that while as Assistant of the Central Secretariat Service who secures high marks in the examination has to be appointed to the Section Officers' Grade, an employee of the Indian Audit and Accounts Department, in spite of his securing less marks in the same examination, would be absorbed in a Class I Service.

(c) and (d). Government have received representations from certain officers requesting that they might be appointed to a Class I Service on the ground that some candidates who secured less marks than them were appointed to Class I Services. These representations are being considered by Government.

Special I. A. S. Recruitment

2027. **Shri E. Madhusdan Rao:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Government are considering to recruit some officers for I. A. S. by special recruitment this year;

(b) if so, the number of persons to be recruited this year;

(c) the time by which a notification will be issued and selections made; and

(d) the terms and conditions of appointment for special recruitment for I. A. S.?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) No.

(b) Does not arise.

(c) Does not arise.

(d) Does not arise.

अभारतीय आई० सी० एस० अफसरों की पेंशन

२०२८. { श्री सरजू पाण्डेय :
श्री जं० ब० सि० बिष्ट :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) अभारतीय आई० सी० एस० पदाधिकारियों को नवम्बर, १९७७ से जनवरी १९६२ तक कुल कितनी धन राशि पेंशन के रूप में दी गई ;

(ख) पेंशन पाने वाले पदाधिकारियों की अलग अलग राष्ट्रीयता क्या है ; और

(ग) इस तरह की पेंशन पाने वाले भारतीय आई० सी० एस० पदाधिकारियों की संख्या उसी अवधि में कितनी है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री दातार) : (क) से (ग). सूचना एकत्रित की जा रही है और सभा पटल पर रख दी जायेगी ।

Qualifying age for Pension

2029. **Shri Nallakoya:** Will the Minister of Finance be pleased to state:

(a) the minimum age of service under the Central Government which qualifies for pension in the case of Class I to III employees;

(b) whether such an age is different in case of Class IV employees;

(c) if so, the reasons therefor;

(d) whether there is any proposal for removing this discrimination; and

(e) if no, the reasons therefor?

The Minister of Finance (Shri Morarji Desai): (a) 18 years.